

IN THE NATIONAL COMPANY LAW TRIBUNAL: NEW DELHI
PRINCIPAL BENCH

ITEM No. 01
(IB)-751(PB)/2021

IN THE MATTER OF:

Sare Gurugram Private Limited	...	Applicant/Petitioner
Vs		
Avon Infracon Private Limited	...	Respondent

Order under Section 7 of the Insolvency & Bankruptcy Code, 2016.

Order delivered on 09.07.2024

CORAM:

JUSTICE RAMALINGAM SUDHAKAR
HON'BLE PRESIDENT

SH. AVINASH K. SRIVASTAVA
HON'BLE MEMBER (TECHNICAL)

HYBRID HEARING (PHYSICAL & VC)

PRESENT:

For the Petitioner : Dr. Pankaj Garg, Sr. Adv. with Ms. Nikita Garg, Adv.
For Respondent : Mr. Abhishek Anand, Mr. Shubham Jain, Adv.

ORDER

IA-2355/2022

Ld. Counsel for the parties appeared.

At the request and by consent of both sides, list the matter
on 20.08.2024 along with the connected matter (IB)-
300(PB)/2020.

-sd-

(RAMALINGAM SUDHAKAR)
PRESIDENT

-sd-

(AVINASH K. SRIVASTAVA)
MEMBER (TECHNICAL)